

Prem Lata Vs State

CC No.11/4/2019
PS: Mundka

28.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. Counsel Sh. Akhilesh for the complainant through VC.
IO/SI Ramesh through VC.

Court is convened through VC (CISCO Webex) from residence office.

Heard.

Put up on 16/09/2020 for further proceeding.

BABITA PUNIYA
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by BABITA
PUNIYA
Date: 2020.08.28
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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
28.08.2020

Item No. 22

State vs. Pushpal @ Deepal

FIR No. 908/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C


None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, the matter stands adjourned in view of the circular issued by the Hon'ble High Court of Delhi.

Put up on 23.12.2020 for PE.


(Babita Puniya)

MM-06, West District
THC, Delhi/28.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर सफाईकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 365, तृतीय मंजूर
West District Room No 365 Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 25

State vs. Richa Bassi

FIR No. 382/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

Shri Rajesh Kumar, learned counsel for the complainant through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, the matter stands adjourned in view of the circular issued by the Hon'ble High Court of Delhi.

Put up on 18.12.2020 for PE.

(Babita Puniya)
MM-06, West District
THC, Delhi/28.08.2020
बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
टीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 27

State vs. Jai Singh

FIR No. 233/2016

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

Shri Rajesh Kumar, learned counsel for the complainant through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, the matter stands adjourned in view of the circular issued by the Hon'ble High Court of Delhi.

Put up on 23.12.2020 for PE.

(*Babita Puniya*)

MM-06, West District

THC, Delhi/28.08.2020

बबीता पुनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी कार्यालय-06

Metropolitan Magistrate

दिल्ली पुलिस कमिश्नरी नं. 06

Room No. 31

दिल्ली

28/08/2020

Item No. 26

State vs. Satnam Singh Lamba

FIR No. 982/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, the matter stands adjourned in view of the circular issued by the Hon'ble High Court of Delhi.

Put up on 23.12.2020 for PE.

(Babita Puniya)

MM-06, West District

THC, Delhi 28.08.2020

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला परिषद, कमरा नं 355 कृतीय राज

West District, Room No. 355, Hari Nagar

दौरा ह. नारी न्यायालय 28.08.2020

Tia H. Nagar 28.08.2020

Item No. 23

State vs. Noor Jamal

FIR No. 191/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, the matter stands adjourned in view of the circular issued by the Hon'ble High Court of Delhi.

Put up on 23.12.2020 for PE.

(Babita Puniya)

MM-06, West District

THC, Delhi/28.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355, टुकीन
West District, Room No. 355, Tughlakpur
दोस हजारी न्यायालय दिल्ली
दोस हजारी न्यायालय दिल्ली

Item No. 35

State vs. Vijay Badal etc

FIR No. 1210/2014

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

Shri Sunny Garg, learned counsel for all the accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of arguments on the point of charge.

Put up on 29.09.2020 for arguments on the point of charge.

(Babita Punya)
MM-06, W.S. JAIN
THC, Delhi 28.08.2020
Metropolitan Magistrate
दिल्ली जिला, कमरा नं. 306
West District Court Room No. 306
दिल्ली जिला न्यायालय

Item No. 29

State vs. Bholu

FIR No. 432/2017
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, the matter stands adjourned in view of the circular issued by the Hon'ble High Court of Delhi.

Put up on 23.12.2020 for PE.

(Babita Puniya)
MM-06, West District
THC, Delhi/28.08.2020

यवोती पूनिया
Ms. BABITA PUNIYA
महानगर सप्टाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, कानरा नं. 355, ए.पी.ए. ब्लॉक
West District, Room No. 355, Third Floor
दिल्ली हजारी न्यायालय, दिल्ली

Item No. 30

State vs. Bholu

FIR No. 473/2017

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, the matter stands adjourned in view of the circular issued by the Hon'ble High Court of Delhi.

Put up on 23.12.2020 for PE.



(Babita Puniya)
MM-06, West District,
THC, Delhi/28.08.2020
District Court, West District,
Thane, Maharashtra
The District Courts, Thane

Item No. 19

State vs. Raj Kumar Sharma

FIR No. 95/2012

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Process could not be issued due to lock-down. Let IO be summoned for next date of hearing.

Court notice be also issued to the learned counsel for the accused for the next date of hearing.

Put up on 28.09.2020 for purpose fixed.

(Babita Punjia)
वकील प्रतिनिधि
MM-06, West District
THG Delhi/28.08.2020
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 355, तीसरी मंजिल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
The Hon'ble Courts, Delhi

Item No. 21

State vs. Dev Sehgal

FIR No. 1410/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, the matter stands adjourned in view of the circular issued by the Hon'ble High Court of Delhi.

Put up on 18.12.2020 for PE.

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दफतरी, न्यायालय-05
(Babita Punia)
MM-06 West District
THC, Delhi 28.08.2020
Tis Hatari Courts

Item No. 8

Untrace Report

FIR No. 148/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Process could not be issued due to lockdown.

Put up on 23.12.2020 for purpose fixed.

(Babita Puniva)

MM-06, West District
THC, Delhi

05/08/2020
Ms. Babita Puniva
Metropolitan Magistrate
06
07/08/2020
New Delhi
110002

Item No. 18

State vs. Abu Annus etc

FIR No. 390/2017

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C


Accused persons are running in J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Jail Superintendent is directed to produce all the accused persons through V/C on next date of hearing.

Put up on 11.09.2020 for further proceedings.


(Babita Puniya)
बबिता पुनिया
MM-06 West District
THG, Delhi/28/08/2020
Metropolitan Magistrate-03
जिला परिषद, कमरा नं. 355, टुंजि एवे
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
The Hazari Courts, Delhi

Item No. 33

State vs. Girish

FIR No. 87/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

Shri S. C. Verma, learned counsel for the accused through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, the matter stands adjourned in view of the office order issued by the Hon'ble High Court of Delhi.

Put up on 18.12.2020 for PE.

23

(Babita Puniya)
MM-06, Babita Puniya
THC, Delhi 28-08-2020
महानगर पुलिस अधीक्षक
Metropolitan Magistrate
जिला पश्चिम, कमरा नं. 385
District Room No. 385
एस.ए.नारी न्यायालय
Tis Hazari Courts, Delhi

Item No. 9

State vs. Umesh

FIR No. 028865/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for the accused and complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Put up on 11.09.2020 for further proceedings.

IO to produce the accused and the complainant on the next date of hearing.

(Babita Puniya)

MM-06, West District
THC, Delhi/28.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 355, टिंडी रोड
West District, Room No. 355, Tindia Rd
दिस हजारी न्यायालय, दिल्ली-110001
This Hon'ble Court, Delhi

Item No. 15

State vs. Karamveer & Anr

FIR No. 144/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

Accused persons are stated to be in J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Put up on 05.09.2020 before the *Lok-Adalat*.

IO to produce the complainant on the next date of hearing through V/C.

Jail Superintendent is also directed to produce the accused through V/C on the next date of hearing.

(Babita Puniya)

MM-06, West District
THC, Delhi/28.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पतियम, कमरा नं. 355, पृथिन
West District, Room No. 355, Thred
तीस हजारी न्यायालय, दिल्ली
The Hazari Courts, Delhi

Item No. 14

State vs. Karamveer

FIR No. 228/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

Accused *Karamveer* not produced from J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Jail Superintendent is directed to produce the accused through V/C on next date of hearing.

Put up on 11.09.2020 for further proceedings.

(*Babita Puniya*)
MM-06, West District
THC, Delhi/28.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दफतरी न्यायालय-06
Metropolitan Magistrate-06
दिल्ली पुलिस, कमरा नं. 351, थर्ड फ्लोर
West District Court No. 351, Third Floor
दिल्ली न्यायालय दिल्ली
The Metropolitan Courts, Delhi

Item No. 11

State vs. Raju Yadav etc

FIR No. 314/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for accused *Vipin*

Rest accused persons are stated to be running in J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence. Since accused persons are running in J/C, let notice be issued to the Jail Superintendent to produce them through V/C on the next date of hearing.

Put up on 11.09.2020 for PE/further proceedings.

(Babita Kumari)
MM-06, West District
THC, Delhi 28.08.2020
Ms. Babita Kumari
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355, थर्ड फ्लोर
Vand District, Room No 355, Third Fl.
बीस हजाररी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 17

State vs. Satpal Mittal etc

FIR No. 327/2016

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State

Shri O.P. Gupta, learned counsel for *Satpal Mittal* through V/C

None for rest accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Learned counsel for the accused seeks short adjourned to address the arguments physically.

Heard. Allowed.

At request, put up on 18.09.2020 for arguments on the point of charge.

(Babita Puniya)
MM-06, West District
THC, Delhi/28.08.2020
बबीता पुनिया
Ms. BABITA PUNIYA
महानगर मेट्रोपॉलिटन कोर्ट-06
Metropolitam Magist. No-06
जिला पुलिस, बंगला नं. 355, टिंडी गेट
West District, Room No. 355, Tindy Gate
तीस हजारी नारायण, दिल्ली
The Muzari Courts, Delhi

Item No. 16

State vs. Ashwani @ Judi

FIR No. 39/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C


None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Process could not be issued due to lock-down.

Put up on 23.12.2020 for purpose fixed.


(Babita Puniya)
MM-06, West District
THC, Delhi 28.08.2020
Ms. BABITA PUNIYA
महानगर दण्डविभाग, नया दिल्ली
Metropolitan Magistrate-06
जिला पुलिस, बंगला नं. 355, तिसरी मं
West District, Room No. 355, Third Floor
हारा नगरपाला, दिल्ली
Tis Hazari Courts, Delhi

Item No. 1

State vs. Shambhu

FIR No. 69/2013

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State

None for the accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Process could not be issued due to lock-down

Put up on 23.12.2020 for purpose fixed.



(Babita Puniya)

MM-06, West District

THC, Delhi/28.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जि. पश्चिम, कमरा नं. 355, तृतीय तल
W. District, Room No. 355, Third Floor
एच. एच.ए. न्यायालय, दिल्ली
The Metropolitan Courts, Delhi

Item No. 31

State vs. Mukesh Mandal

FIR No. 195/2017

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, the matter stands adjourned in view of the circular issued by the Hon'ble High Court of Delhi.

Put up on 23.12.2020 for PE.

(Babita Puniya)

MM-06, West District
THC, Delhi/28.08.2020

बबीता पुनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-03

जिला पश्चिम, कमरा नं. 355, तृतीय मंल

West District, Room No. 355, Third Floor

तीस हजारी न्यायालय, दिल्ली

Tin Hazari Courts, Delhi

Item No. 2

State vs. Gagan

FIR No. 11267/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Process could not be issued due to lock-down.

Put up on 23.12.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/28.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं 355, तीरा हजारी
West District, Room No. 355, Tis Hazari
तीरा हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 38
Kavita vs. DDU Hospital

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned Counsel for the complainant through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard.

At request, put up on 29.082020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/28.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दफ्तरीकारी न्यायालय-06
Metropolitan Magistrate-06
जि. पश्चिम, कमरा नं. 365, इण्डिया गेट
W. District Court No. 365, India Gate
जिस हजारी न्यायालय, दिल्ली
The District Courts, Delhi

Item No. 3

State vs. Ashfaq

FIR No. 628/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Put up on 23.12.2020 for consideration on the point of charge/further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/28/10/2020
बबीता पुनिया
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, एलीव फ्लोर
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
The Metropolitan Courts, Delhi

Item No. 4

State vs. Ajay Saini

FIR No. 681/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C


None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Matter was listed for SOD, however, none has joined the proceedings on behalf of the accused. In view of the same, matter stands adjourned for 23.12.2020.

Owner of stolen property be also summoned for next date of hearing in terms of previous order.


(Babita Punia)
Ms. BABITA PUNIYA
MM-06, West District-06
THC, Delhi/28/08/2020-03
जिला पश्चिम, कमरा नं. 356, ट्राई फ्लोर
West District, Room No. 356, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tia Hazari Courts, Delhi

Item No. 6

State vs. Mukesh Kumar

FIR No. 455/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

File received back from Lok-Adalat as unsettled.

Present: Learned APP for the State through V/C

None for accused and injured

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Put the matter on 23.12.2020 for framing the notice/further proceedings.

यबीता पूनिया
MMT06, West District-08
Metropolitan Magistrate
THC-Delhi/38.08.2020
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 12

State vs. Kapil Kumar

FIR No. 0124/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Process could not be issued due to lock-down.

Put up on 23.12.2020 for purpose fixed.

(Babita Puniya)

MM-06, West District
Ms. BABITA PUNIYA
THC Delhi 28.08.2020
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355, तृतीय मंज
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 10

State vs. Jamal

FIR No. 482/2018

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

Accused is stated to be in J/C (on bail in this case)

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up 11.09.2020 for further proceedings.

Jail Superintendent is directed to produce the accused through V/C on the next date of hearing.

(B. S. Puriya)
MM-08 West District
THC, Delhi 28.08.2020
जिला पश्चिम, बंगला नं. 355, टिंडा मुक
West District, Room No. 355, Tinda Muk
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 5

Dhan Mohan

CC No. 13179/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: None

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Status report not received. Let the same be called for 23.12.2020.

(Babita Puniya)
श्रीमती बबिता पुनिया
MM-06, West District
THC-06
28.08.2020
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 365, टूथिंग हॉल
Vice District, Room No. 365, Third Floor
पोस्ट हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 32

State vs. Deepak Kumar

FIR No. 115/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Process could not be issued due to lock-down.

Put up on 23.12.2020 for purpose fixed.

(Babita Puniya)

MM-06 West District
THC Delhi 28.08.2020
महानगर दण्डाधिकारी
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 355
West District, Room No. 355
तीस हजारी न्यायालय दिल्ली
The Metropolitan Courts Delhi

Item No. 13

Viplove Singh vs. Sanjay Singh

CC No. 121/20
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: None

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 23.12.2020 for purpose fixed.

(Babita Puniya)
MM-06 West District
THC Delhi 28.08.2020
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय मंज
West District, Room No. 355, Third Floor
तीसरा हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

State vs. Sunil Kumar

FIR No. 252/2016

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for accused *Ram Tirath*

Accused *Sunil* is PO

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 23.12.2020 for arguments on the point of charge/further proceedings.

बबीला पुनिया
(Babula Punia)
MM-06, West District
THC, Delhi/28.08.2020
जिला परिषद
West District, Room No. 300
तीस हज़ारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 34

State vs. Nikku

FIR No. 43/2013

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 26.09.2020 as the matter pertains to the year 2013.


बबीला पुनिया
(Babita Punya) vs
MM-06, West District
Metropolitan
THC Delhi 28.08.2020
West District, Room No. 302, Third Floor
तीस हज़ारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 36

Manmeet Johar vs. Amaneep Singh

CC No. 2639/2018

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: *Ms. Ruhi Bansal*, learned counsel for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

At request, put up on 23.12.2020 for purpose fixed.

बहिता पुनिया
Ms. (Bahita Puniya)
MM-06, West District
Metropolitan Magistrate
TTC, Delhi/28.08.2020
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 28

State vs. Aftab Ali

FIR No. 1473/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, the matter stands adjourned in view of the circular issued by the Hon'ble High Court of Delhi.

Put up on 23.12.2020 for PE.

(Babita Puniya)

MM-06, West District
THC, Delhi/28.08.2020

दबीता पुनीया
Ms. BABITA PUNIYA
महानगर सहायिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 357, पुलिस स्टेशन
West District Room No. 357, Police Station
दोस ह गरी - गजल - दिल्ली
357

Item No. 7

State vs. Mohit

FIR No. 587/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that on the last date of hearing learned defence counsel had sought time to address the arguments on the point of charge. However, today none has joined the proceedings on behalf of the accused. In view of the same, matter stands adjourned for 23.12.2020.

IO be also summoned for next date of hearing.


Ms. BABITA PUNJIA
MM-06, West District
THC, Delhi 28.08.2020
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
The Hazari Courts, Delhi

Item No. 37

Bharatmani Sunar vs Jagpreet Singh

CC No. 3312/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: None

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 23.12.2020 for purpose fixed.

बबीता पूनिया
(Babita Punia)
MM-06, West District
THC, Delhi/28.08.2020
Metropolitan
West District, Room No. 305, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 20

State vs. Urmil Dhuppar etc

FIR No. 400/2012

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

28.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, the matter stands adjourned in view of the circular issued by the Hon'ble High Court of Delhi.

Put up on 28.09.2020 for PE.

(Babita Puniya)
MM-06 West District
THC, Delhi/28.08.2020
जिला पश्चिम, कमरा नं. 355
West District, Room No. 355
प्रेस हजारी न्यायालय
28-08-2020